

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.204- IA/300(AHM) 2024  
ITEM No. 205- IA/1063(AHM) 2022  
In  
CP(IB) 61 of 2019

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

BVC Tradeport Pvt Ltd  
V/s  
Salebhai Internet Ltd

.....Applicant

.....Respondent

**Order delivered on 16/02/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon,ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Vishwas Shah, Advocate  
For the Respondent : Ms. Garima Malhotra, Advocate

**ORDER**

**IA/300(AHM) 2024**

This is an application filed by the Successful Resolution Applicant under Section 60(5) IBC r.w. Rule 11 of NCLT Rules, 2016 seeking substitution of the name of the Applicant, Mr. Vinod Tarachand Agrawal, Resolution Professional, with that of Mr. Smeet D Chaudhary, Successful Resolution Applicant, the Applicant herein, in the 1A/1063(AHM) 2022 in CP (IB) 61 of 2019, which is allowed.

Let steps be taken for amending the cause title of the IA No. 1063 (AHM) 2022 within three days, with an advance copy to the other side.

Accordingly, **IA/300(AHM) 2024** is disposed off.

**IA/1063(AHM) 2022**

Re-list the matter for further consideration on 05.04.2024.

-sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**